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Separate paging is given to this Part in order that it may be filed as a Separate Compilation.

PART IV-C

**Statutory Rules and Orders (Other than those published in Parts I, I-A and I-L)
made by Statutory Authorities other than the Government of Gujarat
including those made by the Government of India, the High Courts, the
Director of Municipalities, the Commissioner of Police, the Director of
Prohibition and Excise, the District Magistrates and the Election
Commission, Election Tribunals, Returning Officers and other
authorities under the Election Commission.**

BY THE HIGH COURT OF GUJARAT AT AHMEDABAD

NOTIFICATION

No. C.0305/2025

In exercise of powers conferred by Article 227 of the Constitution of India read with Sections 34(1) and 16(2) of the Advocates Act, 1961, the High Court of Gujarat hereby makes the following amendments in 'The High Court of Gujarat (Designation of Senior Advocates) Rules, 2025'.

1. Short title and commencement:-

- (i) These rules shall be called "The High Court of Gujarat (Designation of Senior Advocates) (Amendment) Rules, 2026". (No. 1 of 2026).
- (ii) These rules shall extend throughout the territorial jurisdiction of the High Court of Gujarat.
- (iii) These Rules shall come into force on and with effect from the date of their publication in the *Official Gazette*.

2. Substitute the existing figure '20', appearing in sub-rule (a)(i) of Rule 3 by figure '15'.

3. Insert the following words after the words “stakeholders for the applicants.”, appearing in sub-rule (x) of Rule 4 -
“At least fifteen days' time shall be given to other stakeholders to give their suggestions/views on the proposed designation.”
4. Insert the following sub-rule (x)(a) after the existing sub-rule (x) of the Rule 4 -

4(x)(a)	The Full Court will examine each application in the light of the data provided by the Secretariat and make its overall assessment on the basis of ability, standing at the Bar or special knowledge or experience in law of the candidates, considering the following: Ability: It will include very sound knowledge of law and especially the branches of law in which the Advocate is practising. The ability will also include, apart from sound knowledge of law, skills of advocacy, which are required to effectively conduct a case. Writing articles and commentaries on law will be part of ability. Capacity to rationally critique judicial decisions will be a facet of ability. Standing at the Bar: Some of the qualities which give an advocate a standing at the Bar are as follows: (a) He/She is always fair while conducting cases before the Courts. (b) His/Her behaviour with the Judges and other members of the Bar is respectful. (c) He/She maintains decorum while conducting cases before the Court. (d) He/She always acts first as an officer of the Court and, thereafter, a mouthpiece of his/her client. (e) He/She follows the highest standards of professional etiquette and ethics. (f) He/She acts as a mentor to the junior advocates. (g) He/She does pro bono work. (h) He/She carries respect in the legal fraternity. (i) He/She does possess honesty and integrity. The above list is only illustrative in nature, and not exhaustive. Special Knowledge of Law: An Advocate may be said to be having special knowledge or experience in law if in a particular branch of law, he has acquired expertise; for example, Arbitration, Insolvency and Bankruptcy, Company Law, Intellectual Property Law, Tax Laws etc. No criminal antecedents: An Advocate has not been convicted by a competent court of law and should not have been punished for an offence involving moral turpitude or contempt of court or should not have been punished by any State Bar Council/Bar Council of India for any act of misconduct.
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5. Insert the words “by secret ballot” after the word “voting”, appearing in sub-rule (xi) of Rule 4.

SANJAY D. SUTHAR,

Registrar General.

Date : May 14th, 2026.

